

District Court, Visakhapatnam,
Date:03.02.2021.

NOTIFICATION

PR NO: 79 -A/2021

Dt: 03.02.2021

Applications are invited from the eligible retired employees of Judicial Department for appointment to the **01 post of Typist (on contract basis)** in the Court of **Special Magistrate-VI, Visakhapatnam**, Established under the scheme of the 13th Finance Commission, on a consolidated monthly remuneration of Rs.16,400/- only Vide G.O.Ms.No.12 Finance (HR.I-Plg. & Policy) Dept., Dt.28.01.2019.

Note:

1. The ministerial staff who retired as CAOs/Superintendents (Cat.2 & 3) /Sr.Assts/Junior Assistants/Stenographers/Typists (who are having Eng Type Higher Grade Qualification and adequate knowledge in computers) are eligible for appointment as Typists(**on contract basis**).
2. The ministerial staff who retired on attaining the age of superannuation and who have not attained the age of **sixty nine** years are eligible.

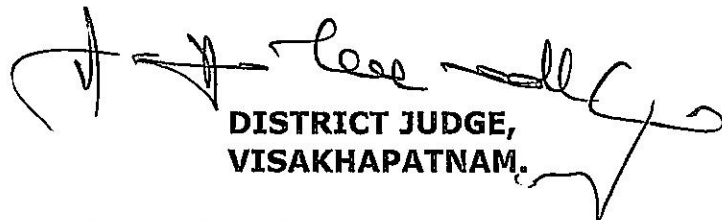
N.B. 1.Xerox copies of proof of date of birth and Educational and technical qualifications (attested copies) should be enclosed with their applications.

2.Proof of retirement in Judicial Department.

(Attested copy) should be enclosed with their applications.

3. A person who has received any punishment for any misconduct in disciplinary proceedings while in service is not eligible for appointment to the post of Typists (**on contract basis**).
4. The employees who were dismissed, removed, compulsorily retired or made to seek retirement are not eligible for reemployment.
5. A person of unsound mind or is deaf or mute or blind or suffering from leprosy or any other contagious deceases is not eligible for appointment to the posts of Typists.
6. Preference will be given to the local candidates i.e., persons living in Visakhapatnam District. If there are no suitable persons in the District, the appointing authority *may take candidates from the other districts also*.
7. Preference will be given to the candidates who are having Shorthand qualification.
8. Persons selected, has to produce a physical fitness certificate.
9. The re-employed employees shall be required to discharge their duties sincerely, courteously and honestly to the satisfaction of the Presiding Officers.
10. The services of the re-employed employees are liable to be terminated at any time without assigning any reasons and without any notice and the appointment is purely temporary and on contract basis.
11. On appointment, the appointees shall enter into an agreement with the District Judge initially for a period of one year subject to renewal for a further period from time to time at the discretion of the Hon'ble High Court/District Judge.
12. Self Addressed postal cover with acknowledgement, duly affixing requisite postal stamps.

The applications of the eligible retd.employees of this department along with the true copies of the required certificates should reach this office on or before **03-02-2021 by 5.00 pm.**


**DISTRICT JUDGE,
VISAKHAPATNAM.**

1. All the District & Sessions Judges in the State of A.P., with a request to cause this notification affixed on their respective Notice Boards.
2. All the Judicial Officers in the District, with a request to cause this notification affixed on their respective Notice Boards.

Copy to: Notice Board, District Court, Visakhapatnam.

Disno - 795
04/02/2021
To